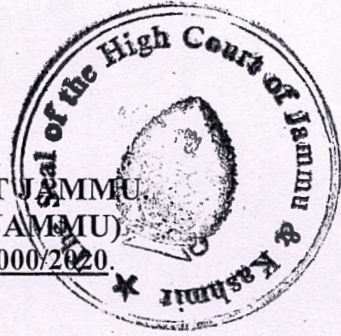


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(OFFICE OF THE REGISTRAR JUDICIAL, JAMMU)  
WP (C) No. 378/2020, CM No. 827/2020, Cav No. 1000/2020.



Inhabitants of Panchayat Garkhal, Tehsil Akhnoor District Jammu through

1. Kashmir Singh age 53 years (Sarpanch) S/o Sh. Kartar Singh
2. Sunil Kumar age 44 years (panch) S/o Sh. Sham Kumar  
Both R/o Village Garkhal, Tehsil Akhnoor District Jammu.

.....Petitioners

V/s

1. Union Territory of Jammu and Kashmir through Commissioner-cum-Secretary Revenue Department, Govt. of J and K, Civil Sectt., Jammu/Srinagar.
2. State/U.T. Pollution Control Board, Jammu.
3. Director, Geology & Mining Deptt., Jammu.
4. Deputy Commissioner, Jammu.
5. Assistant Commissioner (Revenue), Jammu.
6. Gopal Singh, Sub-Divisional Magistrate, Akhnoor.
7. Tarmat Construction Company Limited through its managing Director, A.K. Vaidya Marg, Near Wageshwari Mandir, Goregaon(E) Bombay-400063.

..... Respondents

In the Matter of:

NOTICE TO PUBLIC AT LARGE  
PROCLAMATION

Whereas, the petitioners, **Inhabitants of Panchayat Garkhal**, Tehsil Akhnoor District Jammu have filed above titled writ petition before the Hon'ble Court for quashing 'No Objection Certificate' issued in favour of respondent No.7 by the ACR, Jammu/Respondent No.5 vide his office No. DCJ/SQ/NOC-Stone Crucher/2019-20/3066 dated 21.11.2019 for installation of stone Crusher over the land measuring 8 kanals falling under khasra No.200 situated at village Garkhal, Tehsil Akhnoor and order No. SDM/Akh/19-20/1131-33 dated 29.01.2020 whereby the SDM Akhnoor has issued the direction to Sub-Divisional Police Officer Akhnoor for forcibly installing the stone crusher of Respondent No.7 in Village Garkhal, Tehsil Akhnoor.

Whereas, through the medium of this proclamation the public at large is informed that in case the persons who are interested to prosecute the petition have any objections in the issuance of direction in favour of the petitioners. They shall file their objections in person or through their counsel by or before 21.04.2020 before the Hon'ble Court.

Given under my hand and seal of this court on this 14<sup>th</sup> day of February, 2020.

*Sonie*  
Registrar Judicial  
REGISTRAR JUDICIAL  
HIGH COURT OF J&K,  
JAMMU.  
14/2/20

No:

1730

Dated:

14-2-20

Forwarded in original to the **Editor Daily Excelsior, Jammu** for its publication once in the news paper, copy of the newspaper cutting may be sent alongwith bill of advertisement to this office on or before the date fixed i.e. 21.04.2020 for making the payment. Petitioners have deposited Rs. 500/= on account as publication charges, vide GR No 1459185 dated 12.02.2020.

*Sonie*  
Registrar Judicial  
High Court of J&K  
REGISTRAR JUDICIAL  
HIGH COURT OF J&K,  
JAMMU.  
14/2/20

1732/14-2-20

Copy of Publication notice forwarded to  
Incharge e-court c/c for information & nk  
as directed.

*Sonie*  
Asstt Registrar  
High Court of J&K  
JAMMU.